

# The Punjab Tari (Manufacture of Gur) Rules, 1955

Published vide Punjab Excise and Taxation Commissioner's Notification No. 98-OSD(R), dated the 22nd July, 1955. Re-published vide Punjab Government Notification No. G.S.R. 247/PA.1/14/Section 59/62 dated 19th October, 1962.

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Revenue Department Excise and Taxation

**No. G.S.R. 247/PA.1/14/Section 59/62.** - The following Rules, as amended up to the 31st August, 1962, are republished below for general information :-

1. These rules may be called "The Punjab Tari (Manufacture of Gur) Rules, 1955.
2. Any person desirous of obtaining a license for tapping drawing *Tari* for manufacture of '*gur*' shall apply to the Excise and Taxation Officer-in-charge of the Districts concerned. The Excise and Taxation Officer shall submit the application, with his report thereon, for the orders of Collector, who has full powers to grant or refuse the application.
3. No tree shall be tapped nor *Tari* drawn therefrom for the manufacture of *gur* nor shall any pot be attached for that purpose to any *Tari* producing tree, until a license in form L. 20-E has been obtained and until the tree has been marked by an excise officer with a complete ring of not less than a hand's breadth round the trunk, so as to be visible from all sides, in the colour and with the material prescribed for the year in the district. *Tari* shall be drawn in pots or other receptacles freshly coated with lime.
4. When the day temperature exceeds [26.6 degree centigrade (80 degree Fahrenheit)] no *Tari* shall be drawn from trees tapped under these rules except between sunset and sunrise. If temperature falls below [26.6 degree] trees may be tapped by day also.
5. *Tari* tapped under these rules must be utilized in the manufacture of *gur* and no such *Tari* shall be kept in pots on the tree after the time prescribed in rule 4 above. All surplus *Tari* shall be destroyed after these hours.
6. *Tari* tapped under these rules shall not be taken to any place other than the factor of the licensee.
7. Any person tapping *Tari* under these rules shall be bound to bring down the pots attached to any of the trees so tapped for inspection on the demand of any Excise Officer above the rank of an Excise peon.
8. The factory in which *gur* is made shall be open to inspection by any Excise Officer not lower in rank than a Sub-Inspector.
9. In the event of a breach of any of the rules or of any of the special condition of his license, the licensee shall be liable to pay such fee, as may be determined by the Collector and to have his license withdrawn in addition to any penalties to which he may be liable under the Punjab Excise Act, 1914.

**Form L. 20-E**

Tari License For The Manufacture of Gur  
(Jaggery)

No \_\_\_\_\_ District \_\_\_\_\_

Name of licensee \_\_\_\_\_

Father's Name \_\_\_\_\_ Residence \_\_\_\_\_

Village in which (date-palm trees are to be tapped) \_\_\_\_\_

License is hereby granted to the person mentioned above, free of charge, to tap [date-palm] trees in the area specified above during the period \_\_\_\_\_ 19 and \_\_\_\_\_ 19, subject to "Punjab Tari (Manufacture of Gur) Rules" as well as the following conditions:-

(1) The licensee shall not use, or permit to be used *Tari* drawn under this license, for any purpose other than the manufacture of *gur*.

(2) The licensee shall not tap any tree but those which he is hereby licensed to tap nor shall he be allowed to tap for fermented *Tari*.

(3) All pots or other receptacles used for the collection of sweet *Tari* shall be coated internally with lime to avoid fermentation. In the alternative receptacles polished on the inside may be used .

(4) Sweet *Tari* shall be drawn during the night or if the temperature falls below [26.6 degree C (80 degree F)] even during the day ,and it shall be converted into *gur* immediately afterwards.

(5) No *Tari* shall be conveyed to a shop licensed for the sale of country spirit or beer nor sold to any person licensed to sell country spirit or beer, nor shall the licensee manufacture spirit from the sweet *Tari* drawn by him.

(6) The licensee if he taps the trees and draws sweet *Tari* himself or if he delegates the work to a relative or to a servant such relative or servant shall, at the time of tapping trees for drawing the sweet *Tari*, invariably carry the license on this person and produce it forthwith on demand by any Excise Officer or of any other officer empowered to make demand. He shall also be bound to bring down the pots attached to any of the trees tapped by him or any other tapper for inspection on the demand of such officer. Employment of more than one relative or servant is not prohibited, but the name of all person employed on the work shall be reported to the Collector.

(7) The licensee shall make his own arrangements for obtaining the permission of the owners of date-palm trees for tapping sweet *Tari*. Should the licensee apply for Government trees, he shall pay such fee as the Collector of the District (Deputy Commissioner) may prescribe for the use of each tree and be bound by the following further conditions:-

(a) The tapper shall leave not less than eight leaves on the tap of the trees in addition to the central wheels spring from the head of the tree. Tapping shall take the form of facial scraping and not incision.

(b) The licensee shall not be entitled to compensation for any trees withdrawn or taken up for public purposes or for any trees standing on the banks or beds of irrigation works under the control of the Public Works Department which that Department may require to cut down or strip off their leaves or branches.

(c) The licensee shall pay the ordinary tree owner's fee on all Government trees allotted for tapping whether tree tapping licenses are taken out for them or not. When the license is cancelled, his right to and claims on Government tree shall cease and determine.

(8) The licensee shall act upon and obey any general or special orders which may from time to time be prescribed or made under the Punjab Excise Act,1 of 1914. The licensee shall also be bound by such other conditions as be prescribed by the Collector in this behalf.